File No. STD/SP-18/T(Vegan Foods)

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Science & Standards Division)

FDA Bhawan, Kotla Road, New Delhi 110002

Dated 25th July 2022

Subject: Guidelines for submission of applications for endorsement of vegan logo and formats thereof-reg.

This is to refer to the Food Safety and Standards (Vegan Foods) Regulations, 2022 that has been Gazette notified on 10th June 2022 and came in force w.e.f its publication in the official Gazette.

- 2. The sub-regulation 5 of FSS (Vegan Foods) Regulations, 2022 states the following-
 - "Vegan food compliance. (1) The Food Business Operator shall submit an application to the concerned licensing authority with all necessary details in a format as may be specified by the Food
 - (2) The Food Authority may specify guidelines for approval of vegan logo.
 (3) No vegan food products shall be imported except with a certificate issued by the Irecognized authorities of the exporting countries in the format as specified by the Authority is accepted."(sic)
- 3. In reference to the above, following are hereby provided for the purpose of applying for endorsement of vegan logo
 - a) Annexure-A: Guidelines for submission of applications for endorsement of vegan logo;
 - b) Annexure-B: Application for endorsement under FSS (Vegan Foods) Regulations, 2022 (Form-A);
 - c) Annexure-C: Approval/ Rejection for endorsement of vegan logo (Form-B).

This issues with approval of Competent Authority.

(Bhaskar N)

Advisor (Science & Standards)

FSSAI, New Delhi

То

- 1. ED (CS) with a request to inform all Central Licensing Authority through Food Safety Commissioners;
- 2. Director (imports) with a request to inform all Authorized Officer;
- 3. CITO, FSSAI with a request to upload on FSSAI website.

Copy for information to:

- 1. PPS to Chairperson, FSSAI;
- 2. PS to CEO, FSSAI.

Guidelines for submission of applications for endorsement of vegan logo

(refer sub-regulation 5(2) of FSS (Vegan Foods) Regulations, 2022)

The Food Safety and Standards (Vegan Foods) Regulations, 2022 has been notified and came in force w.e.f its publication in the official Gazette. As per sub-regulation 5 of FSS (Vegan Foods) Regulations, 2022, Food Authority will specify a guidelines and application for submission by the Food Business Operator for approval of vegan logo. Procedure for endorsement of vegan food logo is as follows:

- (1) The Food Business Operator shall submit an application in FORM-A along with necessary documents and fee of Rupees Five Thousand (excluding G.S.T) payable to Senior Accounts Officer.
- (2) The Food Authority shall scrutinize the application and information provided by the applicant.
- (3) The Food Authority may direct the applicant to submit additional supporting documents, data or clarifications, if required.
- (4) The Food Authority may either grant approval or reject the application, as per FORM-B.
- (5) The food business operator may file an appeal before the Chief Executive Officer, Food Authority against any decision of rejection of the application.
- (6) A food business operator, who is aggrieved by the decision of the Chief Executive Officer, Food Authority may file review petition to be placed for consideration in the meeting of the Food Authority.
- (7) The Food Authority may, for reasons to be recorded in writing, suspend or revoke any approval granted to any food business operator.
- (8) The Food Authority may review from time to time, the amount of fee for filing an application.
- (9) If a food business operator has any reason to believe that the vegan food for which the approval has been granted poses any risk to health or has not complied with the general requirement specified under sub-regulation 3 of FSS (Vegan Foods) Regulations, 2022, the Food Business Operator shall immediately suspend the manufacture, import, sale, or distribution of such article of food and take steps to recall the same under intimation to Food Authority in accordance with the provisions of the Food Safety and Standards (Food Recall) Regulations, 2017.
- (10) Food Safety Officers and Designated Officers shall immediately inform the Food Authority of any complaint received regarding safety of any product approved by the Food Authority under FSS (Vegan Foods) Regulations, 2022.
- (11) The food business operator shall, after grant of approval apply for license as per the procedure specified in the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.

Form-A

Application for endorsement under FSS (Vegan Foods) Regulations, 2022

(refer sub-regulation 5(1) of FSS (Vegan Foods) Regulations, 2022)

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Advisor (Science & Standards)
Food Safety & Standards Authority of India
FDA Bhawan, Kotla Road,
New Delhi-110002.

S.No.	Information required (all field are mandatory)				
PART A					
1.	Name and Address of FBO:				
2.	License Number:				
3.	Authorized Person:				
4.	Contact Details:				
PART-	В				
5.	Name of the product: (Note: Brand Name/Generic Name)				
6.	Nearest Food Category:				
7.	State whether the product is domestically produced or imported:				
8.	Copy of the label, along with a declaration of compliance with the extant FSSR				
9.	CoA from FSSAI notified lab#:				
10.	 If certified as Vegan by any 3rd party agency: a. If yes, the name and address of the certification agency: b. Process/ Product certification c. Conditions complied for obtaining certification: d. Does the third party endorse its own logo? If yes, please provide the copy of the logo & the label containing the logo. e. Is the product available in the market with above logo? f. If the answer to point (e.) is yes, please provide the approximate pre-printed packaging material to the Food Authority. 	YES/NO			
11.	Tentative design of the label with Vegan Logo, complying to extant Food Safety and Standards Regulations, if endorsement is required.				
12.	Self-declaration that the product prepared is free from				

animal origin.				

("In case of imported products, CoA from ISO/IEC 17025:2017 accredited laboratory to be provided)

Name & Signature of Authorized Person Date:

PAR	T – C (FOR OFFICIAL USE ONLY)	
1.	Verification of 3 rd party certification	YES/ NO
2.	Label compliance	YES/ NO
3.	Eligible for non-detachable stickers* (*only in case of imported food articles)	YES/ NO
4.	Certificate of Analysis	YES/ NO
5.	Any other observations/ Remarks	

Recommended for approval/ Not recommended**

Scrutinized & Verified by:

Counter verified by:

Endorsing the views above/ not endorsing:

(Advisor, Science & Standards)

(**Please provide reasons in writing for not recommending the product)

GA 25/2

Form-B Approval/ Rejection for endorsement of vegan logo

Application No:	
Date of application:	
Name and address of Food Business Operator	
License number, if any:	
Authorized person:	
Contact details:	
Name of the product:	
Nearest food category as per FSSR:	
Composition of the product:	
Application status/Remarks: (Tick whichever is applicable)	 The product is approved for displaying vegan logo*; The product is not approved for displaying vegan logo.
Reasons in case of rejection:	

Note: *If the product is approved, the Food Business Operator can submit this approval to the Licensing

Authority for endorsement of the vegan logo on the product applied.